

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 3241**

TO BE ANSWERED ON THE 24th MARCH, 2021/ 3 CHAITRA, 1943 (SAKA)

BIO-TERRORISM

3241. SHRI SANJAY RAUT:

Will the Minister of Home Affairs be pleased to state:

- (a) whether Government is aware about the threat of bio-terrorism attack , which is deliberate release of viruses, bacteria, or other germs used to cause illness or death in people, animals or plants etc.;**
- (b) if so, the details thereof and Government's response thereto;**
- (c) whether Government is seriously considering to formulate effective laws to counter bioterrorism in the country; and**
- (d) if so, the details thereof and by when, laws will be implemented to protect from bioterrorism?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)**

(a) to (d) : In order to counter the menace of terrorism in all its manifestations, there exists a well defined legislation in the form of Unlawful Activities (Prevention) Act, 1967 (UAPA). As per section 15(a) of UAPA, the use of biological substances for terrorist activities is defined as a 'terrorist act' and is punishable under the Act. Law enforcement agencies, both of Centre and State, are empowered to take action as per provisions of the Act.
